

ITEM NO.5

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).4145/2022

(Arising out of impugned final judgment and order dated 11-03-2022
in BA No. 2586/2021 passed by the High Court of Delhi at New Delhi)

CHRISTIAN MICHEL JAMES

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(WITH IA No.66376/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH

SLP(Cr1) No. 4327/2022 (II-C)

(WITH IA No.68173/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 18-05-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Aljo K. Joseph, AOR
Mr. Ranjan Kumar, Adv.
Ms. Shelna K., Adv.
Mr. M.S. Vishnu Shankar, Adv.

For Respondent(s) Mr. SuryaPrakash V. Raju, ASG
Mr. Annam Venkatesh, Adv.
Ms. Sairica S. Raju, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No(s).4145/2022

- 1 Issue notice, returnable on 22 July 2022.
- 2 Liberty to serve the Central Agency, in addition.

- 3 Counter affidavit shall be filed within a period of four weeks of the date of service.

SLP(CrI) No. 4327/2022

- 1 Issue notice, returnable on 22 July 2022.
- 2 Mr Mukesh Kumar Maroria, Advocate-on-Record, accepts notice.
- 3 Counter affidavit shall be filed within a period of four weeks of the date of service.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(RAM SUBHAG SINGH)
COURT MASTER**